

2

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-2044/2000

New Delhi this the 9th day of October, 2000.

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)
Hon'ble Dr. A. Vedavalli, Member(J)

Sh. M.C. Saxena,
S/o Sh. K.C. Saxena,
Asstt. Registrar of Companies
(Officiating),
Office of the Registrar of
Companies, NCT of Delhi & Haryana,
R/o 45-South Anarkali,
Delhi-51.

..... Applicant
(through Ms. Rachna Tiwari, proxy for Ms. Jasvinder
Kaur, Advocate)

Versus

1. Union of India through
the Secretary,
Ministry of Law,
Justice and Company Affairs,
Dept. of Company Affairs,
Vth Floor, Shastri Bhawan,
New Delhi.
2. U.P.S.C.,
UPSC Bhavan,
Shahjahan Road,
New Delhi.

..... Respondents

ORDER (ORAL)

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)

Ms. Tiwari upon instructions from applicant
Shri M.C. Saxena seeks permission to withdraw
OA-2044/2000 with liberty to file a fresh O.A. at a
subsequent date if any grievance survives. Granting
liberty as prayed for the O.A. is dismissed as
withdrawn.

A. Vedavalli
(Dr. A. Vedavalli)

Member(J)

S.R. Adige
(S.R. Adige)
Vice-Chairman(A)

/vv/